NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No.185 & 207 of 2017 In CP No.55 of 2008
NAME OF THE COMPANY	BEML Midwest Limited
NAME OF THE PETITIONER(S)	BEML limited
NAME OF THE RESPONDENT(S)	BEML Midwest Limited
UNDER SECTION	397/398

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	ADVOCATE	99/2/6788	(0)
RESPONDENT:	DC CRONO	049	

S. CHUNDRASBIANAN Olo IRD (SER) Mc at

Toint Direct 728260127

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Sl. No.15

Date of hearing: 14.12.2017

CA No.185 & 2017 of 2017 In

CP No. 55 of 2008

BEML Ltd Vs.

BEML Midwest Ltd & Others

ORDER

Heard Mr. S. Chandrasekaran, Joint Director O/o. RD(SER), MCA and Mr. Inti. Venkateswarlu, learned counsel for the Respondent No.2. It is seen from the records that the Regional Director, Hyderabad has not complied with the orders dated 01.06.2012 of the then Hon'ble Company Law Board, Chennai and orders dated 19.08.2013 of the Hon'ble High Court of Andhra Pradesh & Telangana.

Post the Case on 19.12.2017.

Member (Technical)

Member (Judicial)

Srikanth